

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No. 81 of 2011 &**  
**IA Nos. 141,142 & 171 of 2011**

**Dated : 25<sup>th</sup> August, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Allain Duhangan Hydro Power Limited ... Appellant(s)**

**Versus**

**Everest Power Private Limited & Ors. ....Respondent(s)**

**Counsel for the Appellant(s): Mr. Amit Kapur, Mr. Nitinkala**  
**Counsel for the Respondent(s): Mr. Ankur Gupta for R.1**  
**Mr. Nikhil Nayyar for R.10**  
**Mr. R.C. Kaundal (Rep.) for R.6**  
**Mr. R.C. Kaundal & Mr. D.P. Sharde for R.8**  
**Mr. D.D. Samal**

**ORDER**

The learned counsel for the Respondent has filed reply on 23.08.2011 and a copy of the same has been served on the Appellant.

The learned counsel for the Appellant seeks some time to go through the reply filed by the Respondent.

Post the matter on **20.09.2011**. In the meantime, the learned counsel for the Appellant is directed to file the rejoinder after serving copy on the other side.

**( V.J. Talwar )**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

**Ts/ak**